







INTERNATIONAL CONFERENCE

on

Globally Changing Facets of Law: Dialogue Between Multidisciplinary & Interdisciplinary Approach

> in Collaboration with

Kathmandu School Of Law, Nepal



Saturday, 08th November 2025





ABOUT ASIAN LAW COLLEGE (ALC)

Asian Law College (ALC) established under the aegis of Asian Education Group (AEG), offers B.A.LL.B., B.Com. LL.B. & LL.B. programme affiliated to Chaudhary Charan Singh University (CCSU) Meerut which is approved by the Bar Council of India (BCI) and accredited by National Assessment and Accreditation Council (NAAC). The institution focuses on the multidisciplinary nature of legal education, research, innovations and provides professional training for personality development coupled with industry exposure for the better understanding of the legal world. The institution emphasizes on the clinical legal education by conducting programs like visit to Lok Adalat, Legal Aid Camps, Moot Court Competitions, Mock Trial Advocacy Competitions, Legal Quiz, Legal Debate, Conferences, Seminars, Workshops, Elocution, Model United Nations (MUN), visit to Arbitration and Mediation Center, etc. It offers four additional diplomas (Cyber Law, IPR Law, Media and Entertainment Law, Fashion Law) to its students in order to give an opportunity to advance their knowledge and skills in the diverse legal subjects and also provide a certification courses in Personality Development Legal Communication (PDLC). ALC has established AIBE Coaching Academy to prepare the students to appear for All India Bar Examination which is imperative for every law graduate to qualify. ALC learning experience is not only enlightening but also enriching and inspiring. Asian Law College boasts of faculty members whose expertise spans across various areas of law and who have a wide range of teaching and research experience. We pull in students from diverse cultural backgrounds and perspectives. This leads to a vibrant multicultural classroom wherein established theory and new critical questions are put into a dialogue. ALC is dedicated to bring about a paradigm shift in delivery of legal education in the country. It aims to add new dimensions in legal education that would incorporate International Standards, thereby providing an environment which would enhance freedom and innovation in the dynamic pursuit of thoughts and civil society engagement to advance the law of the land. In order to provide an international edge to its flagship programme of B.A.LL.B., B.Com. LL.B. & LL.B., Asian Law College (ALC) has formally collaborated with one of the top ranked Universities of the world, viz. University of Cape Town (UCT), South Africa as its academic partner. The main highlights of this collaboration includes 8 days fully paid residential learning program for students of ALC giving them an overall international educational exposure and certification after successful completion of the workshop at UCT.

ABOUT RESEARCH AND DEVELOPMENT CELL (RDC) OF ALC

The Research and Development Cell of ALC being an integral part of the institution promotes the quality research that contributes towards the overall development of the students and faculty members by conducting wide range of events like conducting seminars, conferences, research and development programs, debate competitions, expert talks and other legal activities. The cell is responsible for the formulation of the overall guidelines related to research and publication. It builds its research activities through the Industry academia collaboration. This connection aims to advance education, research and outreach in key areas. The cell further undertakes research projects covering multi-disciplinary legal aspects as well. The objective of the Research and Development Cell is to ensure smooth and effective functioning of R&D activities, provide a focal point in the institution to co-ordinate R&D activities between faculty members, legal experts and students and promote multi-disciplinary approach towards research. Research has been a continuous process of discovering, analyzing and deliberating upon new horizons in various fields of study. Law and legal research has an all pervasive impact on the way decisions are taken not only in the legal world but also in government sector and societies. Fostering a conducive research environment and providing a platform for dissemination of quality research in law has been a constant endeavor of the Research & Development Cell at Asian Law College

ABOUT THE CONFERENCE

The world today is marked by unprecedented complexity and rapid change across all spheres of life. Legal systems, traditionally viewed as distinct frameworks of rules and regulations, are increasingly influenced by and influencing other academic disciplines and social sectors. Challenges such as technological innovation, climate change, global pandemics, economic inequality, human rights crises, and cultural transformations require legal scholars and practitioners to rethink the role and scope of law beyond its conventional boundaries. Law does not operate in a vacuum—it interacts with and is shaped by social, economic, political, technological, and cultural forces. For instance, the rise of artificial intelligence and digital technologies raises novel legal questions about privacy, accountability, and governance that cannot be adequately addressed without technical expertise and ethical reflections. Similarly, environmental law intersects with scientific data on climate change, public health law is deeply intertwined with epidemiology and social policy, and human rights law is impacted by cultural narratives and historical contexts. Moreover, the interdisciplinary engagement of law with humanities, especially literature, enriches legal analysis by offering nuanced perspectives on justice, morality, and social order. Literary texts often serve as powerful tools to explore the human condition, ethical dilemmas, and the rhetoric of law, opening new avenues for critical legal thinking. This conference is designed as a timely and essential forum to explore these multidisciplinary facets of law, encourage cross-sector dialogue, and envision the future trajectories of legal thought in a world where disciplines increasingly overlap and inform one another.

OBJECTIVES

The key objectives of the conference include:

Promoting Interdisciplinary Dialogue: To create a vibrant platform where legal scholars engage meaningfully with experts from other disciplines, fostering mutual learning and collaborative research.

Broadening Legal Perspectives: To challenge traditional legal paradigms by incorporating insights from technology, economics, environmental science, psychology, sociology, literature, and other fields.

Encouraging Innovative Research: To inspire cutting-edge research and scholarship that addresses complex contemporary issues through multidisciplinary methods.

Shaping Future Legal Frameworks: To contribute towards designing legal principles and policies that are adaptive, inclusive, and responsive to global challenges.

Building Networks: To facilitate international collaboration among academicians, practitioners, policymakers, and students committed to advancing multidisciplinary legal thought.

Themes and Sub-Themes

The conference welcomes research papers related to, but not limited to, the following thematic areas:

Law and Technology: Exploring legal challenges and regulatory frameworks related to artificial intelligence, machine learning, data privacy, cybersecurity, block chain, digital governance, and emerging technologies.

Environmental Law & Climate Justice: Examining legal responses to environmental degradation, climate change mitigation, sustainable development, biodiversity conservation, and the legal rights of nature.

Public Health and Law: Addressing legal frameworks around health crises such as pandemics, bioethics, health equity, access to healthcare, and global health governance.

Law, Management and Economics: Analyzing corporate governance, financial regulation, trade laws, economic justice, and the impact of economic policies on legal systems.

Human Rights and Social Justice: Investigating issues related to gender justice, minority rights, refugee laws, migration laws, digital rights, and the evolving landscape of human rights protections.

Comparative Constitutional Law: Models of Constitutionalism, Separation of Powers and Checks & Balances, Judicial Review and Constitutional Courts, Rights-Based Constitutionalism, Federalism and Decentralization, Amendment Procedures and Constitutional Change, Emergency Powers and Constitutional Safeguards, Gender and Constitution-Making, Constitutional Identity and Culture.

Law and Psychology: Studying the psychological underpinnings of legal behavior, crime, rehabilitation, legal consciousness, and socio-legal methodologies that bridge law and social sciences.

Law and Sociology: Legal Structures and the Maintenance of Social Order– Surveillance, Policing, and the Criminalization of Marginalized Groups, Caste, Class, Gender, and Law in Society, Law as a Tool of Emancipation or Oppression?, Public Interest Litigation and Grassroots Activism, Role of Law in Civil Rights, Environmental, and Feminist Movements

Law and Political Science: Constitutionalism and Democratic Governance, Law and Public Policy, Judicial Politics and Judicial Activism, Law, State, and Sovereignty, Electoral Laws and Political Processes, Human Rights and Political Theory, Law and Political Ideologies, Global Political Institutions and Legal Norms, Emergency Powers and the Rule of Law, Law, Civil Society, and Political Participation.

Law and Literature: Delving into the intersections of legal theory and literary studies by exploring how narrative, rhetoric, metaphor, and storytelling shape legal interpretation, justice, and ethical reasoning. This includes analyses of legal themes in fiction, dramatization of trials, literary representations of law, and the critical role of language and discourse in the law.

Comparative and International Law: Investigating global legal pluralism, international law frameworks, transnational governance, cross-border legal challenges, and harmonization of legal systems.

Legal Education and Pedagogy: Discussing innovations in legal education that incorporate multidisciplinary approaches, experiential learning, and interdisciplinary curricula to prepare future legal professionals.

ELIGIBILITY CRITERIA

The conference is designed to engage a diverse group of stakeholders, including but not limited to:

- · Legal scholars, academicians, and researchers
- · Practicing lawyers, judges, and legal advisors
- Policy makers and government officials
- · Social scientists, economists, technologists, environmentalists, psychologists, and literary scholars
- Graduate and postgraduate students interested in interdisciplinary legal studies

EXPECTED OUTCOMES

The conference aims to achieve the following outcomes:

- Knowledge Creation: Generate new theoretical insights and empirical research that advances the understanding of law's multidisciplinary dimensions.
- Publications: Select and publish high-quality papers in edited volumes, or conference proceedings to disseminate findings widely.
- Policy Frameworks: Develop actionable recommendations to guide lawmakers, regulators, and institutions in addressing contemporary challenges through interdisciplinary legal approaches.
- Academic Networks: Build sustained collaborations and partnerships among scholars and practitioners across disciplines and countries.
- Enhanced Legal Education: Influence curriculum development by integrating multidisciplinary perspectives into legal training programs.

PARTICIPANT GUIDELINES

1. Conference Dates & Venue

- Dates: 8th November 2025
- · Venue: Asian Law College, Noida
- Mode: Hybrid

2. Registration

- All participants (presenters and attendees) must complete the registration process.
- Registration Fees:

Online / Offline / In Person

	Single Author	Co- Author
Students & Researchers (Indian Nationals)	₹ 700	₹ 700
Academicians (Indian Nationals)	₹ 1000	₹ 1000
Students/Research Scholars (Indian Nationals)	12 USD	12 USD
Academicians (Foreign Nationals)	15 USD	15 USD

Please Note:

- · Registration fee includes meals and refreshments on the day of conference.
- Registration fee does not include accommodation or travel (international/national and local transportation)
- Please carry a government-issued ID and your registration confirmation (digital or print) on the day of the event for issue of the payment receipt

Link For Abstract Submission

https://forms.gle/xsZfYhagxhwj8uYj9

The Participant's whose abstract is accepted will be required to complete the registration process for which the link will be provided through e-mail



BEST PAPER AWARD:

(a) Best Paper: ₹ 5,000 (b) 2nd Best Paper: ₹ 3,000 (c) 3rd Best Paper: ₹ 2,000

- All the selected abstracts will be included in the conference proceeding.
- The Selected full paper will be published in the upcoming issue of Journal of Asian Law College (ISSN: 3107-3859)

3. Presentation Guidelines

For Paper Presenters:

- Each paper presenter willbe allocated 10–12 minutes for presentation and 3–5 minutes for Q&A.
- · Presenters are advised to briefly introduce their topic, highlight keyfindings or arguments, and conclude with implications orrecommendations.
- Presenters are required to report to their assigned rooms at least 15 minutes before the start of their session

4. Abstract Submission:

The upcoming conference invites submissions that delve into the evolving intersection of law and other disciplines. Scholars, researchers, and practitioners are encouraged to explore how legal thought adapts, responds to, and shapes a rapidly changing, cross-disciplinary world. Each applicant must submit an abstract of 200-300 words providing a clear overview of their proposed paper. Abstracts should be submitted via email to rdc@alc.edu.in no later than 16th October 2025. Submissions should aim to make a substantial contribution to comparative law scholarship and engage meaningfully with the theme of the conference. Papers may include:

- Introduction of new theoretical or practical insights
- Connection of legal concepts with other disciplines
- Critical evaluation of current laws and systems
- Proposals for legal reform within a multidisciplinary framework

We welcome original, insightful contributions from across legal and non-legal fields that reflect the complexities and synergies of law in today's interconnected world.

5. Submission of Final Papers

Authors whose abstracts are accepted are invited to submit a full paper adhering to the following guidelines:

a. Last Date of Submission

Abstract must be submitted by 16th October 2025. Full Paper Submission 30th October 2025 via email to rdc@alc.edu.in.

b. Word Limit

The paper should be between 2,000 to 3000 words, including footnotes and references.

c. Format Requirements

File Format: Microsoft Word (.doc or .docx) Font: Times New Roman Font Size: 12 pt (main text), 10 pt (footnotes) Line Spacing: 1.5 (main text), single (footnotes) Margins: 1 inch on all sides Alignment: Justified

d. Citation Style

The paper should follow the APA referencing style.

e. Structure of the Paper

Title

Author Name(s) and Affiliation(s)

Abstract (200-300 words)

Keywords (4-6)

Introduction

Main Body (with appropriate headings/subheadings)

Conclusion

References / Bibliography

Appendices (if any)

f. Originality & Plagiarism

All papers must be original and unpublished

Submission will be subject to plagiarism checks, A similarity index of not more than 10% will be permitted.

6. Attendance & Participation

Participants are expected to attend all conference sessions on both days.

Active engagement during sessions (Q&A, discussions, etc.) is encouraged.

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